

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:7105
ANSWERED ON:12.05.2005
ALLOTMENT OF REFRESHMENT ROOM AT STATION
Singh Shri Brij Bhushan Sharan

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Central Railway allotted a Refreshment Room at Karjat Railway Station ;
- (b) if so, the terms & conditions of allotment including licence fees ;
- (c) whether it is a fact that two service counters stalls were also offered in the advertisement published at the time of inviting tenders of the refreshment room ;
- (d) if so, the terms & conditions for allotment of these service counters;
- (e) if not, the manner in which the contractor has been allowed to run 2 service counters unauthorizedly in connivance with the railway officials ;
- (f) the action taken against official found guilty ;
- (g) whether it is also a fact that 10 train side vendors were allowed to run such contractors ;
- (h) if so, the terms & conditions for the same ;
- (i) whether separate licence fee is being charged for the same ; and
- (j) if not, the officials responsible for such lapses ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) and (b) : Yes, Sir. The allotment was made to a Scheduled Caste candidate on 31.12.1986 as per prevailing terms and conditions on the basis of applications since no tendering process was in vogue at that time. The initial licence fee was fixed at Rs. 10,000/ per annum.

(c) to (f) : After the commencement of licence, the licensee had requested for two service tables as the same was permitted to the previous licensee of the refreshment room. The licensee was permitted one service table at Down Platform No. 1 with the condition that the licensee will sell the items permitted in refreshment room through this service counter during the train timings only. Since only one service table was allotted to the new licensee instead of two tables permitted to the previous licensee, no undue favour has been shown to this new licensee and hence no official is found guilty of undue favour.

(g) and (h) : The licensee had applied for permission for train side vending along with extra vendors. The permission was granted for train side vending within existing strength of vendors initially. Thereafter the matter was further reviewed and in order to curb the unauthorized vending and to provide adequate services both in refreshment room as well as on the train side vending, additional 10 vendors were permitted. No new terms and conditions were imposed.

(i) and (j) : The licence fee is assessed on overall sales turnover of the unit. The licence fee was revised from time to time and as on date the licence fee is Rs. 1, 10,820/- per annum based on the sales turnover.